

Geeta Suri v P.C.Jain & Ors.

10.07.2020

Present: Sh. Sahil Ahuja, Ld. Counsel for plaintiff ([9871370099/sahilahuja@aol.in](mailto:9871370099@sahilahuja@aol.in))
Sh. Kunal Madan Ld. Counsel for defendant no.1
(9810821712/ kunalmadan@kmalawoffice.com)
Sh. Dharamveer Gupta, Ld. Counsel for defendant no.2
(9868177556/ maildvgupta@gmail.com)

The matter is taken up for hearing by way of video conferencing through Cisco webex.

Written statement alongwith reply to the application under O 39 R 1 & 2 CPC has been filed. The receipt of the copy of the same has been acknowledged by the ld counsel for the plaintiff.

An application u/o 39 Rule 2A has been moved by the plaintiff.

No advance copy has been supplied. Let the copy of the application be supplied to the opposite parties within a week.

Ld. Counsel for defendant no.1 submits that no construction has been carried out after the directions of the court as the defendant no.1 had already received the work stop notice from defendant no.2 on 01.07.2020.

Ld. Counsel for defendant no.2 seeks some time to file the action taken report as the same could not be prepared due to certain exigencies.

In this eventuality, let the matter be relisted for **31.07.2020**.

The defendant no.1 is directed not to raise any construction till the next date of hearing and defendant no.2 is directed to file action taken report atleast a week prior to the next date of hearing.

NITISH KUMAR SHARMA
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Nitish Kumar Sharma
CJ(01), West/THC
10.07.2020

Ram Pyari v Rashmi & Ors

10.07.2020

Present: Sh. D.N.Dagar, Ld. Counsel for plaintiff

[\(9868942956/dnd9868942956@gmail.com\)](mailto:9868942956/dnd9868942956@gmail.com)

Sh. Satish Kumar, Ld. Counsel for Defendant no. 2(9650589266)

Sh. Vivek Dagar, Ld. Counsel for defendant no.1 and
defendant no. 3 to 7 (9871555910)

Matter is taken up for hearing by way of video conferencing.

Vakalatanama filed on behalf of defendant no.1 and defendant no. 3 to 7 by way of email.

Vakalatnama filed on behalf of defendant no. 2 by way of email.

It is submitted by Id. Counsels for all the defendants that they shall not visit the property in dispute i.e. plot no. 133-133A out of Khata-Khatoni 75/30, 5/11 & 59/1 Village Bakkarwala, New Delhi and will not dispossess the plaintiff or the tenants placed by the plaintiff forcibly or without following the due process of law. It is further submitted that the parties are willing to make the statement to this effect. Some time is sought.

At request, put up for further proceedings on 14.07.2020

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CJ(01),West/THC

10/07/2020

Sanjeev Sharma v M/s Nature Enterprises

Present: Sh. Shivam Goel, Ld. Counsel for plaintiff.

(8178518299/ email id- surendergupta.adv@gmail.com)

Citations filed. Record Perused.

The plaintiff is directed to file affidavit mentioning the email address as well as the other contact details of the defendant.

Thereafter, issue summons of the suit as per the prescribed format under order 37 CPC by way of electronic modes i.e. email/whatsapp etc. Summons be given dasti as prayed for.

Plaintiff is directed to file an affidavit of service and the manner in which defendants have been served before judicial branch, West, THC by way of email before the next date of hearing.

Put up for further proceedings on 04.08.2020

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Nitish Kumar Sharma

CJ(01),West/THC

10/07/2020

Sanjeev Sharma v M/s Steelz Inc

Present: Sh. Shivam Goel, Ld. Counsel for plaintiff.

(8178518299/ email id- surendergupta.adv@gmail.com)

Citations filed. Record Perused.

The plaintiff is directed to file affidavit mentioning the email address as well as the other contact details of the defendant.

Thereafter, issue summons of the suit as per the prescribed format under order 37 CPC by way of electronic modes i.e. email/whatsapp etc. Summons be given dasti as prayed for.

Plaintiff is directed to file an affidavit of service and the manner in which defendants have been served before judicial branch, West, THC by way of email before the next date of hearing.

Put up for further proceedings on 04.08.2020

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Nitish Kumar Sharma

CJ(01),West/THC

10/07/2020